

DIVISION BENCH

ITEM NO.104

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) NO.06/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S KUTCH CHEMICAL INDUSTRIES LIMITED V/S M/S MAGMA INDUSTRIES LIMITED
UNDER SECTION	9 OF IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Swechcha Mishra, Adv.

: *For Operational Creditor*

Sh. Snehil Srivastava, Adv.

: *For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Corporate Debtor seeks another opportunity for filing reply.
- 2.** Let the reply be filed within a period of two weeks by serving an advance copy to the other side. It is made clear that this would be the last opportunity for filing the reply on behalf of the Corporate Debtor within the aforesaid stipulated period, failing which, the right to file reply would be struck off.
- 3.** It is pointed out by the Ld. Counsel representing the Operational Creditor that she has recently been engaged in the matter, and therefore the copy of the reply be supplied to her email ID, which is shared in the chat box today itself.
- 4.** Let the copy of the reply be supplied on the email ID of the Ld. Counsel representing the Operational Creditor within the stipulated period as already stated above.
- 5.** Let the matter be adjourned for further hearing on 17th May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

16th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*